GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 1127 TO BE ANSWERED ON 17th DECEMBER,2018

TRADE DISPUTE BETWEEN INDIA AND THE US

1127. SHRI JAYADEV GALLA:

SHRI RABINDRA KUMAR JENA:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the details of each of the outstanding trade disputes between India and the United States (US);
- (b) whether the US has dragged India into the World Trade Organisation (WTO) Dispute Settlement Mechanism over export subsidies;
- (c) if so, the reasons therefor along with the steps taken by the Government to resolve the issue and the extent to which this is likely to affect the subsidies to Indian companies and the GST refund to exporters;
- (d) whether it is true that the Dispute Settlement body of the WTO has set up a panel to look into the complaints against certain export-subsidy measures by India;
- (e) if so, the details thereof along with the details of contentious issues which results in non-resolution of disputes between India and the US, issue-wise; and
- (f) the details of the likely impact on India in case the decision goes in favour of the US?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY)

- (a) There are seven disputes between India and United States at various stages of the Dispute Settlement Mechanism under WTO. These pertain to poultry and poultry products from the United States, countervailing duties against India's export of steel products, measures against import of solar cells and modules under National Solar Mission, United States' Sub-Federal Renewable Energy Programmes, United States' measures concerning non-immigrant visas, India's export promotion schemes and United States' tariff hike on steel and aluminium products.
- (b) to (f) Yes, Madam. The United States has challenged certain export promotion schemes of India. This has been contested by India in the WTO Panel. There will be no effect to the GST refunds provided to the exporters under the GST Act as GST issues have no linkage with this dispute. India considers that it does not provide any WTO noncompliant subsidies for exports.
